

TAX NO.

DATE OF DECISION 7th March, 1995.

Bai Revaben	Petitioner
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Mr. P. K. Handa Advocate for the Petitioner (s)

Versus

Union of India & Anr. Respondent

Advocate for the Respondent (s)

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble . **Dr.R.K.Saxena** : **Member (J)**

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Bai Revaben, Widow of
late Shri Bhimabhai Nathabhai,
SPA/Godhra.Kumbhar wada,
Kadi Falia.

GODHRA

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Applicant

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India
Owning & Represented by :
General Manager, Western Railway
Headquarter Office,
Churchgate,
BOMBAY 400020.

2. Shri V.K.Vij
Div.Railway Manager,
Western Railway,
Pratapnagar,
VADODARA

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Respondents

(Advocate :

ORAL ORDER

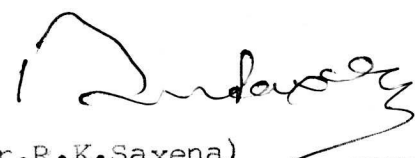
Date : 7.3.95


in

CA/05/95 in OA/697/93

Per : Hon'ble Shri V.Radhakrishnan, Member (A)

Mr.Handa states that as per instructions from his
client he is withdrawing ^{the} Contempt Application. Contempt
Application disposed of as withdrawn.


(Dr.R.K.Saxena)
Member (J)


(V.Radhakrishnan)
Member (A)

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